

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8082 of 2021

Tufani Ganjhu @ Aandhi @ Rati Ganjhu... .. Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prabhat Kumar Sinha, Advocate

For the Opposite Party : Mr. P. K. Appu, A.P.P.

2/06.09.2021 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with S. T. No. 279 of 2019 arising out of Simariya P.S. Case No. 107 of 2004 corresponding to G. R. No. 749 of 2004.

The father of the informant had supplied bricks and sand to Rameshwar Bhokta @ Neta Jee and Parmeshwar Ganjhu. It has been alleged that they were dithering in making payment of the dues and on 25.09.2004, the father of the informant who had left the house to visit Rameshwar Bhokta did not return. Later on his dead body was found in a decomposed form in Piri forest.

The petitioner has been implicated on suspicion. There is no eye-witness to the occurrence. The petitioner seems to have absconded for long. The petitioner is in custody since 14.09.2019.

Regard being had to the fact that the implication of the petitioner is only on the basis of suspicion, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge V, Chatra in connection with S. T. No. 279 of 2019 arising out of Simariya P.S. Case No. 107 of 2004 corresponding to G. R. No. 749 of 2004.

(Rongon Mukhopadhyay, J)